

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 28 of 2020 in C.P.(I.B) No.127/NCLT/AHM/2017

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.02.2021**

Name of the Company: Neesa Leisure Ltd
V/s
Jaipur Development Authority
Section 60(5) of the Insolvency and Bankruptcy
Code,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER
(through video conferencing)**

Mr. Nandish Chudgar, Advocate appeared on behalf of Applicant. Mr. Nishit Acharya, Advocate on behalf of Mr. Aditya Pandya, Advocate for the Respondent appeared.

Due to technical error, the Respondent is not audible. Hence, the matter could not be heard.

Accordingly, the matter is adjourned.

List the matter on 09.03.2021


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 18th day of February, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL**